

HIGH COURT OF SIKKIM
GANGTOK

NOTIFICATION

No. 62 /HCS/Confdl

Date: 5.3.2019

Guidelines for transfer of Judicial Officers

1. Transfer of Judicial Officers shall be affected by the Full Court keeping in mind the exigencies of administration of justice and public interest.
2. Usual tenure of posting of a Judicial Officer at a particular place shall be 3(three) years.
3. The Judicial Officer may be prematurely transferred or may be retained after expiry of 3 years at his place of posting due to exigencies of service or due to personal reasons for which he or she may submit representation. However, this would not be a vested right of a Judicial Officer.
4. The crucial date for calculation of period of posting will be 31st May of the relevant year. Transfer of Judicial Officer in the State shall be affected in the month of April/May. Judicial Officers seeking premature transfer or retention beyond the period of three years may submit representation latest by 31st of March of the year.
5. In the month of March, the Registry shall prepare a proposal and place the same before Full Court for approval. After approval of the Full Court the same shall be notified by the Registrar General. Once transfer order is issued the said transfer order shall not be modified except under exceptional circumstances.
6. For matters that have not been specifically provided herein the Chief Justice may issue further general or particular directions/clarifications as are necessary to give effect to the transfer policy having regard to public interest and administration of justice.
7. Earlier Guidelines for transfer of Judicial Officers issued vide Notification No.23/HCS dated 01.03.2012 stands repealed.

By Order,

N. T. Sharma
REGISTRAR GENERAL

Memo No.: V(166) Confdl/HCS/15856-15886
Dated: 5.3.2019
Copy to: -

1. The Additional Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Sikkim, Gangtok.
2. The Additional Registrar-cum- Principal Private Secretary to Hon'ble Judge, High Court of Sikkim.
3. The Private Secretary to Hon'ble Judge, High Court of Sikkim, Gangtok.
4. The Legal Remembrancer -cum- Law Secretary, Law Department, Government of Sikkim, Gangtok.
5. The District & Sessions Judge (North) at Mangan.
6. The District & Sessions Judge (East) at Gangtok.
7. The District & Sessions Judge (South) at Namchi.
8. The Member Secretary, Sikkim State Legal Services Authority, Development Area, Gangtok.
9. The District & Sessions Judge (West) at Gyalshing.
10. The District & Sessions Judge (Spl. Div. -II) at Gangtok.
11. The District & Sessions Judge (Spl. Div. -I)I/C at Gangtok.
12. The Director, Sikkim Judicial Academy, Sokeythang, Gangtok.
13. The Chief Judicial Magistrate-cum- Civil Judge (South) at Namchi.
14. The Chief Judicial Magistrate-cum- Civil Judge (North) at Mangan.
15. The Chief Judicial Magistrate-cum- Civil Judge (West) at Gyalshing.
16. The Chief Judicial Magistrate-cum- Civil Judge (East) I/C at Gangtok.
17. The Civil Judge-cum- Judicial Magistrate (East) at Gangtok.
18. The Civil Judge-cum-Judicial Magistrate, Chungthang Sub-Division, North Sikkim stationed at Gangtok..
19. The Civil Judge -cum- Judicial Magistrate, Soreng Sub- Division, West Sikkim.
20. The Civil Judge-cum-Judicial Magistrate, Rongli Sub- Division (I/C), East Sikkim.
21. The Civil Judge-cum-Judicial Magistrate, Rangpo Sub- Division (I/C), East Sikkim.
22. The Civil Judge-cum-Judicial Magistrate, Jorethang Sub- Division (I/C), South Sikkim.
23. The Civil Judge-cum-Judicial Magistrate, Yangang Sub- Division (I/C), South Sikkim.
24. The Civil Judge-cum-Judicial Magistrate (West) at Gyalshing.
25. The Civil Judge-cum-Judicial Magistrate (South) at Namchi.
26. The Civil Judge-cum-Judicial Magistrate (North) I/C at Mangan.
27. All Section In-charge, High Court of Sikkim, Gangtok.
28. The Computer Cell, High Court of Sikkim for uploading the same in the website of High Court of Sikkim.
29. Notice Board,
30. Guard file &
31. File.


 05.05.19
REGISTRAR